

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 11th day of **January**, 2019

Present :

Hon'ble Ms. Ajanta Dayalan, Member-A

Original Application No.330/01193/2013

Kumari Rubina.Applicant.

V E R S U S

Union of India & ors. Respondents.

Counsel for applicant : Shri Mohd. Fateh

Counsel for respondents : Shri N.P. Singh

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, Member-J :

List revised. None present for the applicant. Shri N.P. Singh, counsel for the respondents is present.

2. Learned counsel for the respondents states that no rejoinder has been filed by the applicant despite the fact that counter has been filed on 08.11.2013.

3. It is observe that on 11.12.2013, none was present for the applicant. On 26.02.2014, there was illness slip of the applicant's counsel. Again on 10.05.2014, there was illness slip of the applicant's counsel. 01.09.2014, there was again illness slip of the applicant's counsel. On 30.01.2016, none was present for the applicant's side. On 07.04.2016, there was illness slip of the applicant's counsel. Again on 05.09.2016, there was illness slip of the applicant's counsel. On 18.05.2018, none was present on behalf of the applicant. On

06.12.2018, none was present for the applicant's side. Even today, none is present on behalf of the applicant.

4. In view of repeated absence of the applicant's counsel almost 10 occasions, the OA is dismissed in default and for non prosecution.

Member-A

RKM/